Liberalised Policy on International Assistance During Covid-19 Role of State / UTs reg

Gujarat Informatics Limited Department of Science and Technology Order Date: 04th May, 2021

Reference: Order no-GST-102021-Tax-1-GST Cell dated 03.05.2021 of Finance Department, GoG

In view of current surge in number of cases of COVID-19 pandemic, the State of Gujarat is facing acute shortage of medical oxygen and related accessories, ventilators, vaccine, medicine etc. Large number of Corporates, NGOs and individuals are coming forward to help the State Government by way of procuring such material from foreign countries.

2. In pursuance to the Order no-GST-102021-Tax-1-GST Cell dated 03.05.2021 a meeting of the Nodal Agency of Gujarat formed to implement Liberalised Policy on International Assistance During Covid-19 was held on 04.05.2021 under the Chairmanship of Secretary, DST, Government of Gujarat and following decisions were made for smooth implementation of the Policy:

- A performa of application is prescribed as Annexure-A which the applicant needs to fill and submit at <u>covidassistance@gujarat.gov.in</u>. The Nodal Agency will issue the authorisation required to avail adhoc exemption for Covid relief material after examination of the application.
- The Nodal Agency authorized 1) Dr Rajesh Gopal-Addl. Project Director, Gujarat State AIDS Control Society (GSACS), Ahmedabad and 2) Shri Kamal D Shukla, Joint Commissioner, O/o Chief Commissioner of State Tax, Ahmedabad to issue authorisation on behalf of Nodal Agency of Gujarat.
- The Nodal Agency further authorized Shri D M Solanki, Addl. Director, Geology and Mining (Mob: 9978407083) to receive any covid relief and related material on behalf of Government of Gujarat/ GMSCL/ District Authorities of GoG.

3. For any queries in this regard the applicants can contact Shri Amit Barot (M+919825024914; E-mail: <u>covidassistance@gujarat.gov.in</u>).

This issues with the approval of Nodal Agency of Gujarat formed to implement Liberalised Policy on International Assistance During Covid-19.

(Sachìn Gusia) Managing Director, GIL

ON THE OFFICIAL LETTER HEAD OF THE ENTITY, RELIEF AGENCY OR STATUTORY BODY APPLYING FOR THE AUTHORIZATION

To,

The Nodal Agency Gujarat, Liberalised Policy on International Assistance During COVID-19, Department of Science & Technology, Government of Gujarat, Sachivalaya, Gandhinagar.

Subject: Authorisation required under Ad hoc Exemption Order No. 4/2021-Customs, dated 03rd May, 2021, Ministry of Finance, Department of Revenue, Government of India for claiming exemption from IGST.

We M/s, [address], are a relief agency for free distribution of covid relief material received free of cost from outside India and for that we wants to avail the exemption from IGST under the customs adhoc exemption order 4/2021-Cus, dated 3rd May, 2021. M/s shall import covid relief supply free of cost for free distribution in India as per details in the Annexure (attached), at..... Customs Station. Accordingly, authorisation to avail this exemption from IGST is requested for the imports under the said adhoc exemption order. We undertake to provide the details of items so imported and distributed free of cost to the Deputy/Assistant Commissioner of Customs at the Port/Airport of import within the period prescribed in the said order, after due certification by your Nodal Agency.

We are attaching following documents for the required authorisation:

- Exporter letter/ e-mail (official letter head/ official e-mail ID) declaring that the goods are exported free of cost and are for covid relief.
- Copy of Constitution of Business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc.

(Name & Signature of the Authorised Person) (Address) (Contact Number & e-mail) (Seal)

Annexure A

ON THE OFFICIAL LETTER HEAD OF THE ENTITY, RELIEF AGENCY OR STATUTORY BODY APPLYING FOR THE AUTHORIZATION

Annexure

- 1. Country of Export:
- 2. Port/ airport of import:
- 3. Bill of Entry (if available):
- 4. Bill of Lading Number/ Airway bill Number and Date:
- 5. Value of Goods:
- 6. Date of Import:
- 7. Details of goods:

SI. No.	Description specification	of	goods	with	Customs-Tariff heading/subheading	Quantity

We undertake to distribute these relief materials for COVID, to:

1) State Government/ Gujarat Medical Services Corporation Ltd. (GMSCL)/ District Authority:

OR

2) Hospital/NGO:

OR

3) Any other (Please specify):

(Name & Signature of the Authorised Person) (Address) (Contact Number & e-mail) (Seal)